

NOTE

Dated:- 12.12.2025

In view of the order dated 21.11.2025 passed CWP-34757-2025, it is for the information of all the concerned that w.e.f. 15.12.2025, in all the Service relates cases, it is mandatory to mention the designations held by the petitioners and their place/last place of postings in respect of the serving/retiree employee(s) in the memo of parties;

In case of non-compliance of the aforesaid direction, the objection to that effect will be raised by the DRR Section.

BY ORDER OF HON'BLE THE CHIEF JUSTICE